

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

ORIGINAL APPLICATION NO. 455/2015

(MA NO 70/2024)

IN THE MATTER OF

Dr. Devashish Bhattacharya ...Applicant

Versus

State of Uttar Pradesh & Ors. ...Respondent(s)

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DATE : 20/12/2024

Through

Sanj
Respondent No.9
एस० जी० भरतारिया
S. G. BHARTARIYA
क्षेत्रीय निदेशक/Regional Director
केन्द्रीय मृत्ति जल बोर्ड, उ०प्र०/C.G.W.B., N.R.
जल संचयन मंत्रालय/Ministry of Jal Sanchayan
Gigi George Adv
सं.सं. 20/12/2024/Lucknow-226001
Gigi
Standing Council (UOI)

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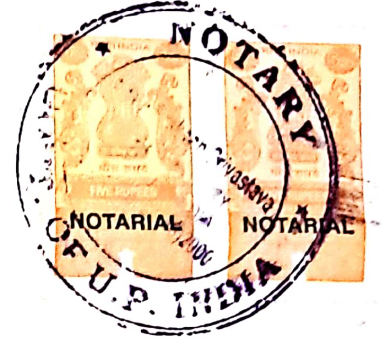
Dr. Devashish Bhattacharya

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondent(s)



REPLY ON BEHALF OF RESPONDENT NO. 9 CENTRAL GROUND

WATER BOARD

Most Respectfully Showeth:

Instant Original Application No. 455/2015 was filed by the applicant alleging large scale pollution being caused by unorganized petha manufacturing industry in Agra City seeking direction to stop using fossil fuels for manufacturing petha and not to dispose of waste products in sewage or in open places in Agra.

2. That the order of the Hon'ble Tribunal dated 02.08.2016 and 26.08.2016 were subject matter of challenge in Hon'ble Supreme Court in Civil Appeal No. 9892-9893/2016. Wherein the Hon'ble Supreme Court vide order dated 23.07.2024 has remanded the matter back to the Hon'ble Tribunal by setting aside the order challenged. In view of the above said order of Hon'ble

S. P. Srivastava
Advocate & Notary
Lucknow U.P. India

29/11/24

S. P. Srivastava

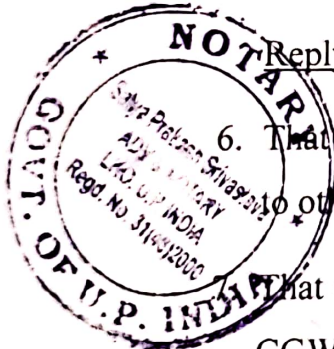
Supreme Court the Hon'ble Tribunal has passed the order dated 13.08.2024 to restore O.A. No. 455/2024 to its original position.

- 3. That the Applicant, in the Original Application No. 455/2024, prayed before the Hon'ble Tribunal seeking directions to the Central Ground Water Authority (CGWA) and made party as Respondent no. 9.

Para-wise reply

- 4. That the Para 1-3 of the Original Application is matter of record hence, Does not warrant any reply from CGWA.
- 5. That the Para 4-7 of the Original Application content Facts of the case, and does not pertain to CGWA, hence no need to reply.

Reply to Grounds



- 6. That the Para 8-27 of the Original Application states about ground pertains to other authorities, hence no need to reply by answering Respondent.

That the Para 28 of the Original Application, stating NOC not obtained from CGWA. it is submitted that the Uttar Pradesh State Ground Water Management & Regulatory Authority has been constituted by the State Govt. (Uttar Pradesh State Ground Water (Management & Regulation Act 2019)) Uttar Pradesh for the Regulation and Management of ground water resources and issuing of NOCs and its renewal for ground water abstraction in the State of U.P., and the said Department is completely functional since October, 2020.

- 8. That the Para 29-34 of the original application Pertains to other Authorities. Hence, no reply needed from CGWA.

S. P. Srivastava
Satya Prakash Srivastava
 Advocate & Notary
 Lucknow U.P. India
 29/11/24

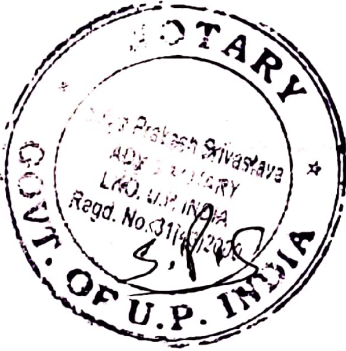
S. P. Srivastava

Reply to Limitation

9. That the Para 35-36 of the OA Does not warrant any reply from the answering respondent.

Reply to Prayer

10. Prayer (a to e) of Original Application does Not pertain to CGWA and No relief sought from CGWA. However, It is submitted that since, the UP-State Ground Water Authority is completely functional, hence an inspection to be undertaken by District Ground Water Management Council under the Chairmanship of District Magistrate with the Nodal department of Agra to check the scale of illegal use of groundwater and plying of trucks during day time in Agra city for use by Petha units.



SWORN & VERIFIED
BEFORE ME

S.P.S.
Satya Prakash Srivastava
Advocate & Notary
Lucknow U.P. India
29/11/24

I know and certify that the person
who has signed by me is the same

S.G.B.

Respondent No. 9
S. G. BHARTARIYA
क्षेत्रीय निदेशक/Regional Director
केन्द्रीय मृत्ति जल बोर्ड, उ.प्र./CCGWB
जल शक्ति मंत्रालय/Ministry of Jal Shakti
भारत सरकार/Govt. of India
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Through

G.C.G.

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